

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.76(MAH)/2010
CA No.


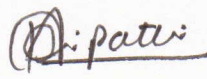
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2016

NAME OF THE PARTIES: Mrs. Namita Kale
V/s.
M/s. Shanark Industrials Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
3	Adv. Laxmi Sorte I/b Satyan Israni	Adv for petitioner	
3	Adv. Ankur R. Inipatti I/b FF Associates	Adv for Respondent	

Order

C.P. No. 76/397-398/CLB/MAH/2010

1. Ld. Advocate from the side of the Petitioner is seeking time to file a Rejoinder in respect of Additional Affidavit of the Respondent No. 1.
2. Ld. Counsels have also informed that an Arbitration proceeding is to be held on 24.09.2016
3. Under the circumstances C.P. is adjourned to 28.11.2016, duly communicated to both the sides.

Dated: 21.09.2016

Sd/-
Shri M.K. Shrawat
Member (Judicial)